SHRI SUNDER SINGH BHANDA-RI (Rajasthan): Madam, before you proceed,

मुझे एक आपत्ति करनी है।

उपसमापति: एक चीज और कर लं फिर भ्राप कह लीजिएगा।

MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMnTEE FOR THE NATIONAL CADET **CORPS**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MIN-ISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN)' Madam, 1 beg, to move:

"That in pursuance of clause (i) of sub-section (1), read with subsection (1A) of section 12 of the National Cadet Corps Act, 1948 (31 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the Members of the House, to be a member of the Central Advisory Committee ?or the National Cadet Corps."

The guestion was put and the motion w«j adopted'

RE ACTION TAKEN REPORT

उपस्थायति : ग्रापकी स्या ग्रापिः है भंडारी जी ?

श्री सुंदर पिंह भंडारी (राजस्थान) : मझे एक चीज ग्रापके नोटिस में लानी है: पाज के पेपर्स में 13 तारीख के अनस्टाई विश्वन की लिस्ट है श्रीर इसमें 6 कागज बाली हैं। मेरा यह कहना है कि इसको देखा जाए श्रीर दोवारा यह लिस्ट सर्कुलेट की जाए।

उपसभापति: किसी ने कमेंट किया कि बाली रखे हैं इसलिए ग्राप जो चाहें सवाल भर में श्रीर जो चाहें जवाब भर 81

श्री संदर लिल भंडारी : इसके बीच की सवाल गायब हैं, 55 यहां हैं, 56 और 57 नहीं हैं, फिर 58 है।

उपतमापति : लोकसभा में छप गए होंगे। कल प्रमोद महाजन जी ने सवाल उठाया था कि लोकसभा की जो लिस्ट है पेपर्स की अनस्टाई वर्वश्वन की. उसमें राज्यसभा के सवाल छप गए हैं हमारे नाम के साथ । शायद यहां वाले वहां छप गए होंगे।

भी सूबर सिंह भंडारी: इतनी गहराई तक तो मैं नहीं गया हूं। मैं अपने सवाल ढंढ रहा था तो ये 6 कांगज खाली मिले झीर पुष्ठ गायब है बीच में से और उसके उसर जो लिस्टेड क्वैक्चन होने चाहिए. वह भी प्रिंट नहीं हुए हैं। ग्राप इसको देख लें और दोबारा सर्कुलेट करवा दें।

SHRI GURUDA3 DAS GUPTA (West Bengal): Madam, I raise this issue to seek a clarification from the Government, because I feel thoroughly let down I feel the same should be the feeling of the entire House, because at the teginning of the present session and during the last secsion there was a tremendous commotion in the House and in the other H , regarding the Action Taken Report And the Government had categori-lly stated that it would be amend-! and another AT?.-whether you call it 'supplementary' or 'new', : do not know,-would be presented in the House, revising it according to the opinion expressed by the Members of the Opposition in both the Housas. We believed the Government. It was not a sin on our part to here the Government That is the ison why we had withdrawn the on- Again yes' rday there was an agitation- There was a commotio <i and the hon- Leader of the House, Mr. Chavan came '-.ere and stated that, the Government would come to the Fouse with a revised ATR on or before the 20th- The same position Mr avan had taken when we subsequently ratified it another discussion where the Minister of Parliamentary Affairs, Mr- Shukla, was present. And while we had persistently questioned him about the attitude of the Government, he only stated that he would love to read the report ^{an<} h the previous report.

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, he is quoting what was said in the Business Advisory Committee-

SHRI GURUDAS DAS GUPTA : Madam, this is not the way

SHRIMATI JAYANTHI NATARA-JAN: He is quoting-

SHRI GURUDAS DAS GUPTA: No, I am hot quoting- I am referring-Madam, this is too much.

SHRIMATI JAYANTHI NATARA-JAN : You are too much

SHRI GURUDAS DAS GUPTA: Yes, because too much is being done somewhere else.

THE DEPUTY CHAIRMAN : Mr Gurudas....

SHRI GURUDAS DAS GUPTA: Let me clarify- I am not referring to any meeting whatsoever- I am referring to the discussions we had-

SHRIMATI JAYANTHI NATARA-JAN: What is that?

SHRT GURUDAS DAS GUPTA: I am not quoting- I am only saying about the discussion I had with the hon- Minister

SHRIMATI JAYANTHI NATARA-JAN: Where?

SHRI GURUDAS DAS GUPTA: Under the sun anywhere.

SHRI CHATURANAN MISHRA (Bihar): What is the harm in quot ing? The Minister has said it- {Interruptions} A Member is free to quote someiJv • >ich the minister has said-This way you cannot restrict the right of a Member

SHRI G. SWAMINATHAN (Tamil Nadu): This is a matter of privilege of the Member-Some information is given to him and it is under his charge- I can get it from anywhere as a Member- No Member can question me wherefrom I got the information-No Member can question me, "From where did you get the information?" Now, that is a matter of privilege... (Interruptions) • ... Madam, I am raising & point of order... (Interruptions) < .i.

SHRI G. SWAMINATHAN: Madam, I am raising a point of order. The hon-Member says ... (Interruptions) .. .Please allow me.

SHRI GURUDAS DAS GUPTA: Madam, I would like to speak... (Inter-ruptions)...

THE DEPUTY CHAIRMAN: Now everybody sit down.

SHRI G. SWAMINATHAN: I am raising a point of order- Please allow me- The point is an hon- Member says that he has obtained information from... (Interruptions)...

THE DEPUTY CHAIRMAN : She did not say that- She did not say that-

G. SWAMINATHAN: hon- Members says. "From where did you get the information ? You would have got it from the Business Adviso ry Committee-" That is not relevant-He could have got it from anywhere else or in the Central Hall- He could have sot it in the House. He could have got it from the Lobby- He has got every right to mention it- Another cannot inteffer f Member 'bis privilege- When a Member col-|? lects information and disseminates jit, another Member should not put a question,

"From where did you *get* the information?" That goes against the privilege of the Member.

THE DEPUTY CHAIRMAN: I have understood it

SHRI SATISH AGARWAL (Rajas-than). Even if he refer_s t° anything from the meeting of the Business Advisory Committee, there is nothing unparliamentary.

SHRIMATI JAYANTHI NATARAJAN: We do not refer to them. Those are the conventions.

SHRI DIGVIJAY SINGH (Bihar): *The* Minister has broken the convention. It is the Minister who ha_s broken the convention. .. (*Interruption*)...

डा० सुरती मनोहर जोशी : (उत्तर प्रदेश) : जो सूचना सदस्य को मिली है उसको रखने का सदस्य को ग्रधिकार है। इसलिए वे सूचना दे रहे हैं।

THE DEPUTY CHAIRMAN; I heard you enough • ..(Interruptions)..

DR. BrPLAfi DASGUPTA (West Bengal): He should be allowed to proceed, (interruptions)

SHRI MJ>. SALIM (West Bengal): Now, that eat is out of the bag.

SHRI GURUDAS DAS GUPTA: Madam, let me proceed.

SHRI VAYALAR RAVI: (Kerala): Madam, I wan- to raise a point of order. . .{Interruptions}..

THE DEPUTY CHAIRMAN; Let me h^ar what his point of order is.

SHRI VAYALAR RAVI: Madam, the point raised by Shrimati Jayanthi Nata-rajan is very simple. She asked whether Mr. Gumdas Das Gupta could quote from' what has transpired in the Business Advisory Swaminathan is Committee. Mr. misquoting Mrs. Jayantti Natarajan because they are having some galata in Tamil Nadu. That is the simple point. The point is whether a Member is privileged to quote from what has transpired in the Business Advisory Committee. That is very simple. .. (Interruptions) . .

SHRI GURUDAS DAS GUPTA: Let me complete my submission.

SHRI SATISH AGARWAL; If he quotes a decision taken in the Business Advisory Committee, there is nothing unparliamentary.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, before you adjourned the House yesterday you said that the issue relating to ihe AIR would be looked into by the Business Advisory Committee. Therefore, it is pertinent to refer to what has happened in the Business Advisory Committee.

THE DEPUTY CHAIRMAN: Only relating to that ... (*Interrutpions*)...

DR. MURLI MANOHAR JOSHI; Mr. Gurudas Das Gupta has not said beyond that.

SHRI S. IAIPAL REDDY: The BAC has taken up the issue. Therefore, Mr. Gurudas Das Gupta referred to whal happened in the BAC.

SHRIMATI IAYANTHI NATARAJAN: That is entirely a different issue. I 1 would like to know whether a Member can quote in the House from what, has happened in the Business Advisor} Committee. That is the ruling which I seek from you, Madam.

THE DEPUTY CHAIRMAN; Okay Mr. Gurudas Das Gupta, Mrs. Jayanth Natarajan's objection was what hai 'transpired in the Chairman's chamber oi in the. Business Advisory Committee, we do not mention it in the House. It i: a convention of the House. . (Intermp

•.. Will you just wait a minute'. Are you referring to the ATR or to something which hashappened in somt other committee or in the Business Adj visory Committee? . . (Interruptions).

SHR[DIGVIJAY SINGH: Why an you putting that question?

THE DEPUTY CHAIRMAN: I hav< not allowed you to speak. . . (Interrup tions). . . I have not allowed you. he me clarify. Two M?mber_s have raised an objection and sought a clarification I from the Chair. It is the prerogative

of the Chair to clarify the position. There is no need for you to get up.

SHRI DIGVIJAY SINGH;: You have allowed a third person also...

THE DEPUTY CHAIRMAN: I have to clarify Mis. Jayanthi Natarajan's objection. She told me—which I heard in the din—about some other committee. Now, you go ahead but don't speak about what the Business Advisory Committee has discussed. *Aap bolive na.*

SHRI GURUDAS DAS GUPTA: Anyway, I do not want to go into that controversy now. We will discuss it at some other time. The point is, we were given to understand by the Government in general and by the Minister of Parliamentary Affairs, Mr. Shukla, in particular that the report would be revised tr.d it wai ssid, "We would 'ove to read the report. The previous report was a bureaucratic r^eP^{or}t and this fi'jiC it is going to be a different report £»d the Government will take into consideration the views expressed by the Opposition". I believed the Government. The entire Opposition believed the Government. I would like to know if we were mistaken, mistaken by believing the Government. Now I feel completely let down. I feel anguished to tell the House that I lament because 5 had Selieved the Government. I lament because there is a news item today in the newspapers wherein the hon. Minister of Parliamentary Affairs is re-! to have said that there is not going to be any basic change in the Action Taken Report and the Government is not going to take any action agains* the Ministers who have been indicated. (Interruptions).

SHRI SURESH KAUMADI (Maharashtra): Madam he cannot quote newspapers. (Interruptions).

SHRI GURUDAS DAS GUPTA: Everyone is quoring newspapers. (Interruptions) . The newspaper report says that the Minister is reported to have said that there will be no action against the Minister even if hs has been indicted by the IPC o_r by the CBI; no action \sim would be taken against the leading officers of the RBI; and

there js not going to be any step taken by the Government against the foreign banks. Most shameless! The Government will nof take any action against the foreign banks! Has the Government's mind been pre-determined? I charge the Government. The Government's mind has been pre-determind. (Interruptions). I charge that the Government's mind has been pre-determind. And since it is pre-determind, all that is going on is an artificial drama. It is an artificial drama being enacted before Parliament in order to give the false hope that the Government will react according to the Opposition.

Madam, there is one more important thing. Since the Government believes that SUCR a report is going to provoke the indignation of the Opposition, there has been a suggei<i">n that there should not be any further item for Parliament on or after the 20th. The Government knows what will be the reaction. Therefore, I would like the Government to clarify if <he Press report is correct. I would like the Minister of Parliamentary Affairs to come to the House and clarify. If it is not clarified, then I will take the report as publisher in the newspaper as substantially true and correct.

SYED SIBTEY RAZI (Uttar Pradesh): No, not at all. Madam, I want to say one thing. (*Interruptions*). I want to say something.

SHRTMATI IAYANTHI NATARA-IAN: Madam, I am On a poin; of order. (Interruptions).

SYED SIBTEY RAZI: Madam,....(Interruptions).

उश्यक्षा**ित** : ग्राप जरा श्रपना बटन दवा दीजिए।

श्री सैयद शिक्ते रजी: दबा हुमा है मैडम ।

Madam, in all humility, I would like to make an important point. Mr. Das Gupta i_s trying [O put his words into the mouth of the whole House. Actually, thi_s is not the situation. We cannot go by the Press report. Whatever Mr. Shukla has said yesterday in

the Business Advisory Committee..... (*Interruptions*). Straightforward he said that by 20th the report would be submitted... (*Interruptions*)....in the House.

SHRI GURUDAS DAS GUPTA: But this is wfiat he has said in the Congress Party meeting. This is the Congress Executive Committee report. (Interruptions).

SYED SIBTEY RAZI: Let me complete my point. (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Salim, you want the doubt in your mind to be cleared. He is the Deputy Leader of the Congress Part} in the House. I am sure he was in the meeting. He is trying to clarify it. (Interruptions) . Please sit down. What Mr. Gurudas Das Gupta referred to is the Congress Party meeting.

SYED SIBTEY RAZI: I think, Madam, this is his speech, (interruptions)

THE DEPUTY CHAIRMAN; The Minister said this. That is the reason why Mr. Razi has a right to say this. (Interruptions)

SYED SIBTEY RAZI: Our Party stand by the statement which the Par-'ia-nentary Affairs Minister made a; the meeting of the Business Advisory Committee yesterday. He said: "By 20th, the amended report will be placed on the Table of the House.". So, I think, it is not f^{au} to §o by what the Press reports say. They are trying to make an issue out of a non-issue. So, 1 would like to submit that our Party stand is that the amended ATR may be brought by the Government by 20th and it is not fair to discuss this issue before that. I would request you lo take up the other business. Everyday they cannot have thiir say. Yesterday they took the whole day to discuss the ATR issue. I have strong objection to their referring to the newspaper reports which are not at all authenticated. (Interruptions)

SHRIMATt JAYANTHI NATARA-JAN. Madam • am on a point of order.

THE DEPUTY CHAIRMAN: What is your point of order?

JAYANTHI SHRIMATI NATARA-JAN: Madam, I have a point of order which I want to raise. It is an important question relating to the func. tioning of the House. great respect to what Mr. Gurudas With Das Gup. ta said, I would like to say something. He said two things. Well, I am not on that controversy or on that issue at all. I am on a question of procedure be. c.H'jse I don't want to be taken as if I am objecting to what he said. He has a right to say whatever he likes. He said two things. He said that Mr. Chavan said something in the House and then he said that Mr. Shukla said sointthinp a; another meeting and he said something at the meeting of the Congress Parliamentary Party, which is a subject matter of the report and both these contradictory. What did Mr. things are Gupta say? He said that when all of them were present at the meeting of the Business Advisory Committee, Mr. Shukla said: "You will love to read the revised ATR." (Interruptions) But, Madam, this is what Mr. Gurudas Das Gupta said. We were also present at the Busiress Advisory Committee's meeting. Mr. Gurudas Das Gupta said this. I want to set the record straigt Mr. Shu¹, la said: "Who knows, you may love to r^ad (Interruptions)

SHRI G. SWAMINATHAN; Madam, how can ;he quote the minutes of the Business Advisory Committee (*Interruptions*) Shi cannot do so. (*Interruptions*)

SHRIMATI JAYANTHI NATARA-JAN: Ma lam. I am saying tha- what Mr. Gurudas Das Gupta said is wrong. (Interrupions) Let me explain my point of view. Let me finish. 1 will explain my point of view. (Interrup-I don't need Mr. Digvijay help. (Interruptions)

श्री दिग्विजय भिहः श्राप एस मीटिंग में स्वयं मौजूद थीं। उस मीटिंग में क्या तय हुआ, यह बहस का महा नहीं है। श्राप खुद जानती हैं कि क्या बात कही गई, क्या नहीं कही गयीं। श्राप मिर्फ इतना कहिए कि क्या सरकार का यह दायित्व बनता है? उस मीटिंग में यहां बैठे हुए सभी लोग मौजूद थे, फिर उस मीटिंग का यहां पर बार-बार जिक्र क्यों किया जा रहा है?

. . . (व्यवधान) . . .

SHRIMATI JAYANTHI NATARA-JAN; Let me complete, Madam. Let me raise my point of order. [Interruptions) I am on my legs.

THE DEPUTY CHAIRMAN: I understood your point. Mrs. Jayanthi Nata-rajan, just a minute. In any case, I am frustrated with this mike and I want almost to adjourn the House because I am not being heard. if?j *Wi^P ^ T* TfT | I SiTT tOT f% * #3*1?

My frustration is not because everybody is speaking. It is because my mike is' not work ng. I think when we say 'frustration', the mike starts. The thing is, Mrs. Jayanthi Natarajan is saying that Mr. Grurudas Das Gupta misquoted. Mr. Gurudas Das Gupta, whether anybody love to read or you love to read, let us not go into that controversy. (Interruptions) Let as forget that. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Whatever Mr. Gurudas Das Gupta said was based on a wrong statement.

THE DEPUTY CHAIRMAN; I have understood what you said.

क्षिक्ष के नेता (श्रीतिक वर क्ष्यत) : सदर साहिया, दरअसल एक वदिकस्मती ऐसी है कि यह एक लम्बी-बौड़ी चेन आफ ईवेंट्स हैं। कल किसने क्या कहा, परसों किसी ने क्या कहा, इसका ताल्लुक नहीं है बिक्त आप इसकी गुरू से देखिए कि जें०पी०सी० की रिपोर्ट झाने के बाद जिस तारीख को यह रिपोर्ट हाउस में रखी गयी, जिसका नाम ऐक्शन टेकन रिपोर्ट है और जो अब बिल्कुल नान-ऐक्शन टेकन रिपोर्ट है, उस तारीख से रूलिन पार्टी ने, गवनंमेंट ने एक रास्ता अख्तियार किया कि जो इल्जामात लगे हैं उन पर पर्दा डालने की कोशिश की जाए । इसके लिए रोजाना एक नयी कहानी लेकर इस भयानक बाक्यात को दबाने की कोशिश की जा रही है। मेरे कहने का मतलब सिर्फ यह है कि पिछली दफा 15 दिनों तक इस हाउस का बायकाट रहा । उस पर हम मिले बँठे और उसके बाद वापस आए । आपने अपोजीशन का बेलकम किया और कहा कि हमें खुशी है और कहा गया कि अब मोडिफाईड, रिवाइज्ड रिपोर्ट आएमी।

Report

It will be brought as early as possible, लेकिन अब तक न तो कोई मोडिफिकेशन हुआ और न कोई इसमें तब्दोली की गई है। एज फार एज पासिवल कोई तब्दी-लात नहीं की गयी है। माकूल जेहनों का जो एक रास्ता होना चाहिए, उसी के अनुकूल इन लफ्जों का इंटरप्रटेशन होना चाहिए। मोडिफिकेशन का मतलब यह था कि जो ऐतजात अयोजीशन ने ऐक्शन देका रिपोर्ट के संबंध में किए हैं उन एतराजात पर अमल किया जाए। पहली बात मुझे यह कहनी है।

दूसरा, ऐश फार ऐश पासिबल का मतलब यह था कि इस सेशन के शुरू होने से पहले मोडीफाईड और बदली हुई रिपोर्ट हाउस में सकुंलेट हो जानी चाहिए थी। इस रिपोर्ट पर जब सबत तरी न ऐतराज इस हाउस में हुआ था तब नेयरमैन साहब ने कहा था कि हाउस में मोडी-फाइड और बदली हुई रिपोर्ट पेथ की जाएगी A modified, revised Report will be bought before the House as early as possible.

इसको मिस-इंटरप्रेट किया जा रहा है। प्रव केवल 13 दिन हाउस है। यह हाउस 23 तारीख को खत्म होने वाला है। यहां पर यह ऐलान हुआ, होम मिनिस्टर साहब की तरफ से कि 20 तारीख के पहले पहले यह लायी जाएगी। आज भी गवनंभेंट स्पेसिफिक ऐलान करने के लिए तैयार नहीं है कि रिवाइज्ड चीर मोडिफाइड ऐक्सन टेकन रिपोर्ट कौन सी तारीख को श्राएगी। 23 तारीख को हाउस एजडर्न होने वाला है और 20 तारीख तक की एक लंबी लीज सरकार ने अपने लिए ले ली है। यब यह किस डिसीजन का जिक हो रहा है। मैं कहता हं कि एक डिसीजन किर दूसरा डिसीजन, यह क्या है। यहां पर चेयरमैन साहब ने ऐलान किया था, 17 ग्रगस्त को कि रिवाइज्ड श्रौर मोडोफाइड रिपोर्ट श्राएगी । लेकिन ग्रब यहां लीडर ग्राफ दि हाउस ऐनान करते हैं कि 20 तारीख से पहले रिवाइज्ड ग्रौर मोडिकाइड रिपोर्ट ग्राएगी । मोहतरमा, में यह कहना चाहता हं कि ग्रगर इस रियोर्ड से उन्हें इन्तफाक नहीं है, जैसे हमारे धानरेबल दोस्त ने कहा है कि नहीं है, तो उनको इसका कन्ट्राडिक्शन देना चाहिए। वे अखार वालो को यहां पर बुलाकर प्रिविलेज का सवाल उठायें। दि क्रेश्वन इज, मैं इसको दुरुस्त मानता हं क्योंकि अभी तक गवर्नमेंट का जो रवैया रहा है वह चीज को टालने का रवैया रहा है। इस टालते हए रवैए के दरमियान it reads atrocious. It makes an atrocious readig on the part of the Government.

में सिर्फ यह कहना चाहता हूँ कि सवाल यह है कि आबिर इस हाउस को, पूरे पार्लियामेंटरी सिस्टम को तबाह करने पर यह गवर्नमेंट क्यों उतरी हुई है। विजनेस एडवाइजरी कमेटी में आपने फरमाया था कि हम इसको तय करेंगे। विजनेस एडवाइजरी कमेटी में तफसील से यह बात आयी और उसके बाद पार्लियामेंटरी ऐफियर्स मिनिस्टर ने कहा कि 20 तारीख से पहले पहले मैं रिपोर्ट दे दूंगा। मैं कहना चाहता हूं कि क्या रिपोर्ट लायेंगे जब कि गवर्नमेंट का कोई इरादा नहीं है।

It will be brought as early as possible

ئیکن ایساتک رہ کوئی موڈ لیفکیٹن ہوا۔اور زکوئی اس ایس تبدیل کی گئیسیے ۔ایزفار این یاسبل کوئی تب بالے ہے نہیں کی گئی میے معقول نهوں کا جوایک راستہ ہو تا چاہتے اسی کے الوکوں ان نفطہ ل کا انٹر پریٹیشن ہو تا چاہئے میڈ دیٹیکٹن کامطلب پریمضاکہ حواظمتراہ اب ابوزلیٹن تے ایکشن شیکن ربوریٹ کے سبحصند صریب کئے بریان اعتراضات برعمل کیا جائے۔ بہلی بات مجھے یہ کہنی ہے ۔

دوسراسوال ایرفار اید پاسیدل گاطلب
یرت کداس سیشن کے شروع ہونے سے پہنے
موڈیفائی اور بدئی ہوئی ربورٹ ہا ہس بینے
مرکبیٹ ہوئی چاہیے گقی - اس رپورٹ پر
جب سخت ترین احتراض ہا کوس میں موالھاتب چیرمین صاحب نے کہا کہ باؤس میں
موڈیفائیڈ اور بدئی ہوئی ربورٹ پسیش
کی صابح گی -

A modified, revised Rport will be brought before the House as early as possible.

اس کومس انٹر پر پیٹ کیاجا دیا ہے۔ اب بیول ۱۱۲ دن یا کوس ہے ۔ یہ یا گوس ۲۲ تاریخ کی ختم ہونے والا ہے ۔ یہاں پر یہ اعلان ہوا ۔ ہوم مشرص حید کی طرف سے ۲۰ تاریخ کے بیچلے بیر لاقی جائے گی ۔ آج بھی گورنمنے اس پیچے یہ لاقی جائے گی ۔ کے لیج سیّا رنہ میں ہے کہ ریوا کڑھ اوڑوڈیفا ل ایکٹن ٹیکن ربورے کون می تاریخ کو آئے گی ۔ ۲۲ تاریخ کو ایڈ ہون ہوتے والا ہے ور ۲۰ تاریخ تک کی ایک کمبی پر مرکاد نے
ایپ ندم نے کی ہے ۔ اب بہم و دسیرن کی
جردومراڈ سیزن - برکیا ہے - بیماں پرچران
جردومراڈ سیزن - برکیا ہے - بیماں پرچران
ص حب نے اعلان کیا تھا – ۱ راکست کرکہ
اب بہاں بیٹر آف دی ا کس علان کرے
اب بہاں بیٹر آف دی ا کس علان کرتے
ریورٹ آھے گی ۔ محترمہ ہیں ہے کہنا چاہت ہوں
کو اگراس ریورٹ سے انہیں آنفا فی نہیں ہے
کو اگراس ریورٹ سے انہیں آنفا فی نہیں ہے
مبیر ہے ۔ تو آن کو اس کا کنروا ڈکھن وینا چاہت کو
موال اکھا تیں ۔ دی کویٹ چون از – مہیں
موال اکھا تیں ۔ دی کویٹ چون از – مہیں
اس کو درست مانتا ہوں – کیوں کہ ابھی تک
گورمنے کا جورو پر رہا ہے – وہ چیز کو
مالین کا رو پر رہا ہے – وہ چیز کو
مالین کا رو پر رہا ہے – اس ٹالنے ہوئے
مالین کا رو پر رہا ہے – وہ چیز کو

it reads atrocious. I_t makes an atrocious reading on the part of the Government.

یں مرف یہ کہنا جا بہتا ہوں کرسوال یہ ہے کہ آخراس باؤس کو پورسے بارلیمنٹری سسٹے کو تباہ کرنے پر بیر کو دختے کیوں آئری جو فی سے ۔ بزینس ایڈوا کردی کمیں گھیا کہا ہے۔ فرمایا کھا کہ بھم اس کو طے کریں سکے بیزش ایڈواکز کی کین میں تفصیل سے یہ بات آئی- اوراس کے بعد پار ہمینڑی ایفیرس منسٹر نے کہاکہ ۲۰ تاریخ سے بہلے پہلے میں رپورٹ دوں گا۔ ہیں کہناجا ہشتا موں کہ کمیا رہ درط لائٹر گئے حب کر کو نمنٹ کاکوئی ادادہ مہیں سے ۔

They want to say that there is going to be no substantive change. Why are they taking the whole country, the whole parliamentary system for a ride? They have no business. We are taking a very serious objection to this and we are not going to sit still with this short of attitude of the Government. Thank you. Madam.

THE DEPUTY CHAIRMAN: Mr. Biplab a Dasgupta (Interruptions)...

DR. BIPLAB DASGUPTA (West Bangal): Madam, we have seen various statements and counter-statements which have been given ove_r the pasj two or three days. It seems that the Government has taken the Parliament for a ride. Yesterday, when we insisted on a date for the submission of the Report, first the statement came ;hat it would be submitted as soon as possible. We said, "We are not happy with, 'as soon as possible' and it has to be more specific." Then we got another statement that before the 20;h of this month the Report would be submitted. We pointed out at that time that if it was submitted on the 20th, there wouldn't be much time for discussion. When will the discussion tab* place? But now it

ff] Transliteration in Arabic Script.

What the Government want* iclear. to do by asking for 20th is to buy time because have no intention find to revise the ^Report. I repeated ly in ;he statements of Mr. Shukla mentioning not been Report will revised. He says the Report will supplemented. Ιt s'ipplemen:ary Report. If you go through the agreement, which was rea ched between the leaders of different Speaker and Chairparties and the our man. it categorically stated the Report would be revised and modi supplefied There is no question of enting the Report. Now the cat out of the bag. If you look at published which has been report in THEtodays' HINDUSTAN TIMES, m:ike_s it absolutely clear that at all interested in ernment is not chan the We ging Report. can this impressiOj, earlier when different Ministries Finance parties met the of the Minister of Parliamentary .ind Affairs. At the time of the discussion it was clear that the Ministers concerned did not want to contemplate even fixing responsibility on the Ministers and getting removed. They did not want senior banking official to be punished.

THE DEPUTY CHAIRMAN: If you are a little brief, see what happens.

DR. BIPLAB DASGUPTA: I will just take two minutes. (Interruptions)...

THE DEPUTY CHAIRMAN: If **you** are brief, we can get other people ac-two minutes. (Interruptions)...

DR. BIPLAB DASGUPTA: I am just taking two minutes more. Madam. (Interruptions)...

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): I have got another point. (Interruptions)....

THE DEPUTY CHAIRMAN: I cannot identify you when somebody is already on his legs. (Interruptions)...

DR. BIPLAB DASGUPTA: I am winding up, Madam. I will take only two minu'.es. *^Interruptions*)...

THE DEPUTY CHAIRMAN: There are many people. ..(Interruptions)..

SHRI JAGDISH PRASAD MATHUR: I am on a different topic. I am not on this. (Interruptions)...

THE DEPUTY CHAIRMAN: I will identify you.

DR. BIPLAB DASGUPTA: The point which I am making is this. We want a good and clear clarification from thel Minister of Pariamentary Affairs whether he did actually make the statement that there would be no change in the Report or not. If the clarification doe^ not come, we will assume that the Government U only interested in window-dressing. (Interruptions)... The Government is not interested in presenting a fresh Report. (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Suresh Kalmadi. (Interruptions)...
All right. I called Mr. Suresh Kalmadi. (Interruptions)...

DR. BIPLAB DASGUPTA: We do not accept the Government's double talk. If they do not clarify, we cannot allow the session <0 continue until it is presented. (Interruptions)... We want a proper clarification from the Government. (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Suresh Kalmadi, I have identified you. (Interruptions)...

SHRI G. SWAMINATHAN; Please rermit me to say something, Madam. I want only one minute. This is a matter of privilege. (Interruptions)...

SHRI SURESH KALMADI: Madam, you have identified me. (Interruptions)...

THE DEPUTY CHAIRMAN: I have identified Mr. Kalmadi. Maybe, you may take two minutes. I don't mind. But I have identified Mr. Kalmadi. (Interruptions)...

SHRI SURESH KALMADI: I will ake half a minue, Madam. (Interruptions)...

SHRI G. SWAMINATHAN: Madam,.

THE DEPUTY CHAIRMAN: I have identified Mr. Kalmadi. Let him finish. I will allow you.

SHRI SURESH KALMADI: I think the entire Opposition is crying wolf. The Report is to come on, the 20th. Nobody knows yet what % coming on the 20th. They are just going by a newspaper report and presuming things. I think it is an insul_t to this Parliament and to this House. There is just one newspaper report and they are all quoting it extensively. (Interruptions)-..

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL (Uttar Pradesh): Why don't you deny it? *(Interruptions)...*

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: You deny the report. *(Interruptions)...*

SHRI SURESH KALMADI: The Government has given an T surance to all the parties here that it will come forward with a fresh Report and I have no reacin to cjjoubt it* i'interrfwtions).

I have no reason to doubt that the Government will come forward with a fresh ATR. {Interruptions)... Madam, let me finish. (Interruptions)... Now you listen to me. (Interruptions)...

DR. BIPLAB DASGUPTA: Let tha Government come with a statement. (Interruptions)...

SHRI SURESH KALMADI: The ATR will be submitted on the 20th of this month. (*Interruptions*)...

SHRI MD. SALIM: Madam,... (Interruptions)...

SHRI ASHOK MITRA (West Bengal): Madam... (Interruptions).

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam,. .. (Interruptions).

SHRI MOHAMMED AFZAL alias MEEM AFZAL: Let any of your Ministers deny it. (Interruptions).

SHRI SURESH KALMADI: I am sorry. (Interruptions). We did not in-\ terrupt you. (Interruptions). We did not interrupt Shri Gurudas Das Gupta. (Interruptions). Madam, I have not said anything. I don't know what has provoked them. (Interruptions).

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Let one of your Ministers deny this report. (*Interruptions*).

· श्री सिकन्दर इन्डितः माधुर साहब को मौका दीजिए बोलने का...(क्यदधान)

خری سکندر مجنیت: . با مخترصاصب کوتوقیج د ریجنهٔ - بولینه کا . . . د مرافلیت ۰۰

†[]Transliteration in Arabic Script

SHRI SURESH KALMADI: What did I say? (Interruptions).

THE DEPUTY CHAIRMAN: Please (Interruptions)...

SHRI SURESH KALMADI: Madam, I want to say that the Government would come forward with the ATR oa the 20th of this month. I am sure about it. What happened in the Congress party meeting is none of their business. (Interruptions,)

DEPUTY CHAIRMAN: Kalmadi, please sit down. You have said enough. I have heard you. (Interruptions)). Mr. Salirn, please down. (Interruptions). Please sit down. Take yourt seat. (Interruptions). Please e yOu_r seat. (Interruptions). Plear< sit down. Let met me bring order (Interruptions). the House. Just a minute. I am hundred per cent sure that what Mr. Kalmadi would say you are not going to agree with and what you might say> he may not agree with a hundred per cent. In a Parliamentary democracy when I identify someone. I listen to him. I will identify whoever has raised his hand. (Interruptions). Mr. Salim, please sit down. You are not listening to me. Have some courtesy for the House. Please sit down. I have decided not to get angry. Please don't bre my resolution by conduct. I have decided... (Interruptions). Why do you get up every time? I will call you. Don't break my resolution by your action. Let

me break my resolution by my own action. So, the blame would be on me. Whatever Mr. Kalmadi says please listen

to him. I request Mr. Kalmadi to be brief. Mr. Kalmadi, whatever you want to clarify on behalf of your party you can do so. I know they may not like it. But he has every rigfit to clarify his party's viewpoint. (Interruptions). Whatever he leys it is entirely his right. You cannot force by voice anybody's opinion. They would do the same thing for you. He wants to clarify that whatever is being said in the newspapers is correct or is not correct. That is the clarification. My frustration is not because of the bedlam in the house, it is because my mike is not working. So, my throat is hurting.

SHRI SURESH KALMADI: Madam, I am requesting my friends in the '-•position to have some patience. That is all. I am not saying anything more than that. I am only asking you not to quote things from the Business Advisory Committee report. That is not the custom in this House. Whateve_r has happened in the Congress party meeting is an interna] affair of the Congress party. We discuss' threadbare many things in ihe Cong~". party meeting.

I would like to say that the newspaper report is totally wrong. Nobody knows whether the report is correct. But the nodal Ministry is the Finance Minis-try. The Finance Ministry has to table a Report. How can you read a Report which has not yet been completed? It is going to be tabled in the House. How can you presuppose what is going to come in the Report? That is what I am asking... (Interruptions). How can you, as Parliamentarians, presuppose it? You do not know and we do not know akout it. What we can assure you is that there will be a modified supplementary ATR which will be placed on the 20th of this month... (Interruptions). So, have patience. If, on the 20th, a revised ATR does not come, then you can speak; then, we will also speak. Please have patience . (Interruptions) Action will be taken as per the revised ATR... (Interruptions)

SHRI G. SWAMINATHAN: Madam, please permit me for only one minute. I strongly disagree with what Mr. Suresh Kalmadi has been saying. The matter js that it has already been informed by Mr. Shukla. It is becauge this matter concerns various Ministries, he has to reply on behalf of the Government- This is what Mr- Shukla has said. In fact when we raised the matter and said that it was a matter of the Finance Ministry, he said that it was not the Finance Ministry only, but various other Departments of the Government also were concerned

with it and that, consqueently, he would reply on behalf of the Government. So, what Mr. Suresh Kalmadi said is not right. But, Madam, my point is a mat-etr of privilege. The matter of privilege, is that the ATR is going to be placed on 20th Or a little before that as has been sought for by the leaders. Now, what will be contained in the ATR has already been published in the newspapers and Mr. Shukla has reported outside what is contained in the ATR, not in the HDU.-C. It is a matter of privilege... (Interruptions).

SHRIMATI JAYANTI NATARA IAN): He has not said that ...(Interruptions)

SHRI SURESH KALMADI: Madam, on a point of order...(Interruptions)

THE DEPUTY CHAIRMAN:" Let him finish... (Interruptions)

SHRI G. SWAINATHAN: I_t is a matter of privilege...

THE DEPUTY CHAIRMAN: Allow him to say... (Interruptions).

SHRIMATI JAYANTHI NATARA-JAN: I was present at that meeting. Mr. Shukla did no, say that... (Interruptions)

SHRI G. SWAMINATHAN: We do not know what is contained in the Report. . (Interruptions)

SHRI SURESH KALMADI: As a Member of the CPP, I can say that this is totally wrong... (Interruptions)

SHRIMATI JAYANTHI NATARA JAN: Mr. Shukla did not s»y it--- (*"-terrupHons)

SHRI G. SWAMINATHAN: What is contained in the revised ATR will be made known to this House only on the 20th or a little earlier, after it is presented in the House. But, what h going to be contained in the Report has already been published in the newspapers and the authenticity of the statement... (Interruptions) Please allow

THE DEPUTY CHAIRMAN: That i_s exactly what they are saying. What is being reported in the newspapers is not correct. \blacksquare \blacksquare (Interruptions).

SHRI G. SWAMINATHAIN: Please* allow me. The Minister has stated outside the House what is going to be presented in Parliament. It is a matter of privilege of the Members... (Interruptions). He has said in the Congress Parliamentary Party meeting what the contents of the Report will be... (Interruptions). It is the previlege of the Members that we are taking up. ..(Interruptions)

SHRI V1REN J. SHAH (Maharashtra): Madam, he wants to bring a breach of privilege motion against the newspaper.

SHRI G. SWAMINATHAN: 1 am bringing a matter of privilege against the* newspaper. That is what I am saying. I am bringing a matter of breacli of privilege against the newspapers because they have published something which has not been presented to the House and about which we are not aware. Madam, you please permit me to bring a breach of privilege motion and let the Minister come to the House and clarify the position... (Interruptions)...

THE DEPUTY CHAIRMAN: Okay, Mr. Swaminathan... (Interruptions)...

SHRI G. SWAMINATHAN: I will give a notice of breach of privilege) against the *Hindustan Times* and its publisher-. I will give a notice. That is what I am saying. Let them come and say whether what they published was correct or not.

SHRI S. IAIPAL REDDY: Madam, on the question of ATR, Mr. V. C. Shukla has been consistently double-faced. He has been presenting one face to Parliament and another to his party and the people. This report of the *Hindustan Times*, according to which the Government is not going to make any substantive changes in regard to indictment of the Ministers, in regard to action against the foreign banks, in regard tol action against the senior officers... (Interruptions')

SHRI SURESH KALMADI: Madam, the issue is... (Interruptions) ..

SHRI CHIMANBHAI MEHTA (Gujarai): Mr. Kalmadi, don't interrupt Mr. Reddy because we did not interrupt you. How you should not interrupt him... (Interruptions)...

SHRI SURESH KALMADI: No. You interrupted us... (Interruptions)...

SHRI CHIMANBHAI MEHTA: When you were speaking, you requested us not to interrupt and we did not interrupt you.

SHRI S. JA1PAL REDDY: ...in regard to systems reforms, gains in credence because of his track record. What is the track record of Mr. V. C. Shukla who is a great sportsman?... {interruptions}... In the last Session also, the Chairman, without a resolution here... (Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Madam, he cannot level charges against a. person... (Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy Ji, you are a very senior Member of this House. Yesterday also, the Leader of the House mentioned that when we wanted to say something against a person, when we wanted to mike an allegation against a person— you are saying something about 'track record' and all that. • • (Interruptions).. •

SHRI S. JAIPAL REDDY: On this question only...(Interruptions)...

THE DEPUTY CHAIRMAN: Let htm come and say... (Interruptions)...

SHRI SURESH KALMADI: No, Madam.

THE DEPUTY CHAIRMAN: Okay. You handle the situation. I am not interfering between Mr. Kalmadi and yourself. I am not interfering. Mr. Kalmadi, don't address me because when I am trying to settle the problem as the Presiding Officer, you get up and start talking. Then, you settle the issue

among yourselves and keep me out of the issue. If you have a Chair in the House, then don't interrupt the Chair because we don't want a bedlam in the House. We want to solve the confusion which is created by a newspaper report. I don't know whether it is right or wrong. In your opinion, it is wrong. In their opinion, it is right. And in yet opinion, there should be ai another's only Mr. Shukla can say something about it.. .(Interruptions).. .One minute. Please sit down. One minute... {Interruptions}... There is no need to clap. Please keep quiet. One minute. Please sit down. When I am on my legs, you p'ease sit down... (Interruptions)... One minute, p'ease. Let me finish my sentence.

The whole confusion starts because] there is a communication gap. When I say that Mr. Shukla can only say because it is attributed to him, I think it is in proper order that Mr. Shukla should be present over here to ssy something. How can you make allegations against him when he is not hero? Then, you don't make any allegations against him because he i_s not here now. Don't talk about him when h^e is not here. How can you talk abou; a person when the perron concerned is not here?

DR- MURLI MANOHAR JOSHI: Madam, you bring him here and till then you adjom-n the House(In terruptions) .. .Till hs comes, the House should be adnurned.

THE DEPUTY CHAIRMAN: You cannot say anything until and unless the person against whom charges are levelled is nrjscnt here.......... (Tnterr 11-tions).... How can you level charts against a person who is not here?. •• (Interruptions).

DR- MURLI MANOHAR JOSHI: Till be is brought here the House must be adjourned-

उनको वृत्ताइए सार तब तक सदन को स्थगित रखिए। THE DEPUTY CHAIRMAN: Please sit down- According to the rules also, a newspaper report is not an authentic cne. I am quite sure that newspaper reporters were not present in that meeting. So, somebody else must have said this- If there is a discrepancy in the reporting..... (Inte: ruptions)

SHRI S. JAIPAL REDDY: Nobody i: saying that.

THE DEPUTY CHAIRMAN: They say so. They are Members of that... (Interruptions) ... Just a minute. Please have patience. •• (Interruptions) ... Mr Suresh Pachouri decla-j red in the House that he was a Member of fiat Committee and '.hat he was pre.sent in the meeing. (Interruptions) ... No, Mr Pachouri 'also' said it- He said that he was there and it did not happen- He is an executive m ^mber. He said that this thing did not i ranspire in the meeting. Now, who can say about a discrepancy which is attributed to Mr- Shukla? Let Mr- Shukla be present in the House to justify himself... (Interruptions)... We cannot keep calling names without giving an opportunity... (Interruptions)...

DR- MURLI MANOHAR JOSHI: We request that Mr- Shukla be brought to the House and the House should be adjourned till he is present in the House- The House must be adjourned. .. (Interruptions). . .

मैडम, जब तक शुक्ल जी नहीं श्राते, तब तक इस सदन के चलने का कोई श्रीचित्य नहीं है। सदन को स्थिगित किया जाए। ... (डबक्शान)...

THE DEPUTY CHAIRMAN: There is no need for you to come to thr front- Please go back-

... (Interruptions).,.

SHRI SURESH KALMADI: You don't have patience...

... (Interruptions) ...

SHRI V- NARAYANASAMY (Pondi-cherry): You take BIP also with you- • ... (Interruptions)...

SHRI SIKANDER BAKHT: Madam, the guilty must be punished whether they bring in this modified report or not.

... (Interruptions) ...

THE DEPUTY CHAIRMAN: Are you interested in discussing it or not? Otherwise, I will adjourn the House ... (Interruptions) ...

The House is adjourned till 2.30 p.m.

The House then adjourned for lunch at fifty-four minutes past twelve of the clock-

The House reassembled after Lunch at thirty minutes past two of the clock-

The Vfce-Chairman (Shri V. Narayanasamy) in the Chair.

RE. ACTION TAKEN REPORT—Contd.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat- We had enough of ATR in the morning. There are other Zero Hour issues to be taken up in the House. Kindly hear me- • • (Interruptions)

श्री संघ प्रिय गौतम (उत्तर प्रदेश): वी. सी. शुक्ल को बुलाओ और ए० टी॰ भार॰ को पेश करो।...(व्यवधान)...

DR. BIPLAB DAS GUPTA: We want Mr-Shukla to come. **III** (Interruptions). That was the promise made by the Deputy Chairman. Until he comes and gives his statement we can't have any other discussion. . . (Interruptions)...

SHRI S. VIDUTHALAI VIRUMBI: Let the Minister come and deny the statement... (Interrupions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The hon- Minister has come. Kindly take your seat. Now in the morning the discussion was held and the hon. Members raised the issue-

SHRI S- JAIPAL REDDY: Mr. Vice-Chairman, I was¹ referring to the track record of the Parliamentary Affairs Minister. When I used the word "track record" I am sorry to say that I was stopped in my track. Therefore, kindly allow... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let us go to the subject, not about the track record. Let us speak about the subject... (Interruptions) .. You have to make a brief mention. The hon. Minister is there.

SHRI S. IAIPAL REDDY: When referring to the track record of the I was only Parliamentary Affairs Minister confining myself to the ATR issue. will kindly recollect, Mr Vice-Chairman, Sir, that during the last Session we reached an agreement as a result of which the Government agreed to place on the Table of the House a revised and modified report. But when the House was adjourned, we were shocked to note that the Parliamentary Affairs Minister made a statement to the Press repeatedly that Government would submit a supplementary note. If was in complete breach of the agreement we all reached here. Aftr the House adjourned, before the current Session was called, the Parliamentary Affairs Minister and the Finance Minister had talks with the representatives of various parties and in the course of the talks the Government took the view [hat the Ministers indicated by the could not be proceeded inst and the foreign banks could not be Droceeded against to the Finance becausej according i Minister, we are living in an inter-dependent world and no action would be taken against RBI officials because they are already the retired.